

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 347/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 to intervene, as Kerala State Electricity Board Limited has illegally withheld payment of in tune of Rs. 2,10,95,916/- from the bills raised by the Petitioner for the month of June 2022 and July 2022.

Petitioner : DVC

Respondent : KSEBL

Date of Hearing : **12.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh K. Srivastava, Advocate, DVC
Shri Aashwyn Singh, Advocate, DVC
Shri Punyam Bhutani, Advocate, DVC
Shri Bijoy Mukherjee, DVC
Shri Priyanshu Tyagi, Advocate, KSEBL

Record of Proceedings

At the outset, the proxy counsel for the Respondent, KSEBL requested for a short adjournment of the hearing on the ground of non-availability of the arguing counsel due to personal difficulty. This request was not opposed by the learned counsel for the Petitioner. Based on the consent of the parties, the matter was adjourned.

2. The Petition will be listed for hearing on **10.4.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

